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(2024) 11 NCDRC CK 0018

National Consumer Disputes Redressal Commission

Case No: Revision Petition No.. 1743 OF 2019

Chairman/President & 2 Ors

APPELLANT

Vs

Brahm Datta Vyas

RESPONDENT

Date of Decision: Nov. 13, 2024

Acts Referred:

• Consumer Protection Act, 1986 - Section 21(b)

Hon'ble Judges: Dr. Inder Jit Singh, Presiding Member

Bench: Single Bench

Advocate: K.L. Janjani, Sanyat Lodha, Shivani Mehta

Final Decision: Dismissed

Judgement